

[Secretary.]

- (3) The Appropriation (No. 3) Bill, 1967.
- (4) The Appropriation (No. 4) Bill, 1967.
- (5) The Manipur Appropriation Bill, 1967.
- (6) The Haryana Appropriation Bill, 1967.

2. Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 23rd December, 1967:—

- (1) The Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, 1967.
- (2) The Essential Commodities (Second Amendment) Bill, 1967.
- (3) The Unlawful Activities (Prevention) Bill, 1967.
- (4) The Official Languages (Amendment) Bill, 1967.

12.55 hrs.

**RESIGNATION OF MEMBER**  
(Shri B. P. Mandal)

MR. SPEAKER, I have to inform the House that Shri Mindhyeshwari Prasad Mandal, an elected Member of Lok Sabha from Madhipura constituency of Bihar, has resigned his seat in Lok Sabha with effect from . . .

SHRI NATH PAI (Rajapur): You should also advise him to resign from the place which he has fraudulently occupied there . . .

AN HON. MEMBER: With the help of the Congress.

SHRI KANWAR LAL GUPTA (Delhi Sadar): It is a shameful thing. He has violated the Constitution.

MR. SPEAKER: . . . with effect from the 29th January, 1968.

SHRI NATH PAI: I think you agree.

MR. SPEAKER: What have I to do with that? I do not appoint or create Chief Ministers.

12.55½ hrs.

**CENTRAL INDUSTRIAL SECURITY BILL**

(i) Report of Joint Committee

SHRI N. C. CHATTERJEE (Burdwan): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings.

(ii) Evidence before Joint Committee

SHRI N. C. CHATTERJEE: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings.

12.56 hrs.

**CONSTITUTION (AMENDMENT) BILL**  
(by Shri Nath Pai)

**Extension of time for presentation of Report of Joint Committee**

SHRI KHADILKAR (Khed): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended up to the first day of the next session."

MR. SPEAKER: Motion moved:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended up to the first day of the next session."